

GOVERNMENT OF INDIA  
MINISTRY OF MINES  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 1486**  
ANSWERED ON 28.07.2021

**USE OF ILLEGAL EXPLOSIVES**

1486. SHRI P.C. MOHAN:

Will the Minister of MINES be pleased to state:

- (a) whether the Government is aware of the rampant use of illegal explosives in mining and quarrying;
- (b) if so, the steps taken by the Government to prevent such use;
- (c) whether the Government is planning for better regulation of explosives; and
- (d) if so, the details thereof?

**ANSWER**

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS  
(SHRI PRALHAD JOSHI)

(a) & (b) Petroleum and Explosives Safety Organisation (PESO), a subordinate office under Department for Promotion of Industry and Internal Trade (DPIIT), Ministry of Commerce and Industry administers the Explosive Rules, 2008 which regulate manufacture, storage for use/sale and transportation of authorized explosives approved under the said Rules. Further the details regarding use of illegal explosives in mining and quarrying are not maintained by PESO.

(c) & (d) As per information made available by DPIIT, PESO has developed an online System for Explosives Tracking and Tracing (SETT) through which PESO is monitoring the complete supply chain of authorised explosives. All transaction of authorised explosives are through the online SETT system and details of authorised explosives from manufacturing to its bonafide use is being monitored through this system.

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